

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 634 of 2020

1. Ajay Kumar

2. Sanjay Kumar

...

... Petitioners

Versus

State of Jharkhand

...

... Opp. Party

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioners

: Md. Shahabuddin, Advocate

For the State

: APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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05/09.09.2021: As prayed for, two weeks' time, as a last chance, is allowed for removal of the defects as well as filing surrender certificate, failing which, the court below is directed to take all coercive steps for apprehension of the petitioners and to commit them to jail custody for serving out rest of the sentence and report to this Court, in this regard, immediately.

(Rajesh Kumar, J.)